Central Administrative Tribunal Principal Bench: New Delhi

CP No. 432/2000 In CP No. 475/2000 OA No. 2552/97

New Delhi this the 19th day of March, 2001

Hon'ble Mr. V.K. Majotra, Member (A) Hon'ble Mr. Shanker Raju, Member (J)



CP-432/2000

1. Dr. Radha Dubey W/o Shri Sandeep Kumar R/o 7369, Prem Nagar, Shakti Nagar New Delhi-110007.

2. Dr. Renu Jain D/o Shri S.K. Jain, R/o D-34, Sector-36 Noida-201303.

-Petitioners

(By Advocate: Shri Amitesh Kumar)

Versus

- Mr. R. Chandramohan, Secretary (Health), Govt. of NCT, Delhi. Sachivalaya Complex, Indraprastha Estate, New Delhi.
- Mr. R.N. Baishya, Director of Health Service, E-Block, Saraswati Bhawan Cannaught Place New Delhi.

-Respondents

(By Advocate: Shri Rajinder Pandita)

CP-475/2000

Dr. Anjali Chattopadhyaya Goswami 67, Delhi Administration Flats Greater Kailash, Part I New Delhi-110048

-Petitioner

In

Dr. Radha Dubey & Ors.

-Applicants

(By Advocate: Ms. Anuradha Priyadarshini)

Versus

1. Mr. R. Chandramohan, Secretary, Medical Govt. of NCT of Delhi. 5, Sham Nath Marg Indraprastha Estate, Delhi-110054



2. Mr. R.N. Baishya,
Director of Health Services, Delhi
E-Block, Saraswati Bhawan
Cannaught Place
New Delhi.



-Respondents

(By Advocate: Shri Rajinder Pandita)

ORDER (Oral)

Mr. V.K. Majotra, Member (A)

We have heard the learned counsel of both sides. OA No. 2552/97 was disposed of by order dated 21.5.98 with the following directions:

- "a) The respondents shall grant the applicants the same pay scale and allowance and other service benefits, like, leave, increment on completion of one year and other benefits of service conditions/as are admissible to Medical Officers who are appointed on regular basis in the corresponding pay scales.
- b) The artificial break of one or two days in service, if any, during the contract period, shall be ignored and they shall be deemed to have continued in service the date of their first appointment regular appointments are made by respondents in accordance with the relevant rules/instructions. circumstances of the case, respondents shall also consider giving age relaxation to the applicants in accordance with rules, if they are candidates before UPSC for regular appointment, to extent of the number of years of service they have rendered on contract/ad hoc
- c) The above directions shall be implemented within three months from the date of receipt of a copy of this order.

No order as to costs".

2. Later on, MA-711/2000 vide order dated 3.8.2000 clarified the order dated 21.5.98 in the main OA to the extent that the applicants shall be entitled to the benefits of the regular pay scale from the dates of their respective initial appointments. The respondents were

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further necessary action within T.WO take to directed from the date of receipt of a copy of the order. Shri Rajinder Pandita, learned counsel of the respondents filed compliance affidavit dated 18.3.2001 contending vide Annexure R-1 dated 1.3.2001 respondents have accorded regular pay scale and service benefits to the with effect from the date of their initial applicants appointment instead of date of judgment. He also drew R-II whereby amounts of to Annexure our attention Rs.1,46,015/-, Rs.1,12,280/have Rs.1,44,433/-, paid to Dr. Radha Dubey, Dr. Renu Jain and Dr. Chatopadhyaya Goswami, respectively.

- 4. The learned counsel of the petitioners have stated that whereas according to the applicants each of them were entitled to payments of Rs.2,50,000/-approximately, they have been paid a less amounts vide Annexure R-II.
- applicants having been the In our view. pay scales and other service benefits regular the date of their respective initial appointments, Court's orders seem to have been complied with. the according to the applicants some amounts are yet to be they may file a representation them, detail of their claims to the respondents within a period 30 days from now and the respondents would decide the claims within a period of another two months applicants' If the applicants orders. speaking passing they would have the liberty to aggrieved, seek in the Court under the relevant provisions of redressal law.
- 6. The C.P½, ape accordingly dismissed. Notices in the present petitions are discharged.

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(V.K. Majotra) Member (A)

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